BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 038.

Dated:

⁹DEC 1994

APPLICATION NO:

353 of 1994.

APPLICANTS:- Sri.Md. Athaulla, V/S.

RESPONDENTS: Secretary, Ministry of Defence, New Delhi and others.

To

- Sri.L.S.Chakkana Goudar, Advocate, No. 10, Kalyan Lodge, Near Swastic Talkies, Seshadripuram, Bangalore-20.
- The Adjutant General, ORG(4),Civil(b), Army Head Quarters, DHQ Post Office,New Delhi-110011.
- 3. Sri.G.Shanthappa, Addl.C.G.S.C. High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 28-11-1994.

Issued on

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DEPUTY REGISTRAR JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL, BANGALORE BENCH.

ORIGINAL APPLICATION NO. 353/ 1994

MONDAY, THE 28TH DAY OF NOVEMBER, 1994

SHRI V. RAMAKRISHNAN

MEMBER (A)

SHRI A.N. VUJJANARADHYA

.. MEMBER (3)

Shri Md. Athaulla, son of late Shri Md. Mustafa, aged about 42 years, Occupation - Gardener, No. 550 - 114, Depot Betallion MEG & Centre, Bangalore - 560 042.

Applicant

(By Advocate Shri L.S. Chikkana Goudar)

Vs.

- Union of India, represented by its Secretary, Defence Ministry, New Delhi.
- The Adjutant General ORG (4) (Civ.)(b), Army Head Quarters, DHQ P.O., New Delhi - 110 011.
- 3. The Brigadier, Station Commaner (Disciplinary Authority), Station Headquarters, Cubbon Road, Bangalore - 560 001.
- 4. The Enquiry Officer The Civilian Gazetted Officer, Sri L. Subramaniyan, Record Office, M.E.G. & Centre, Bangalore - 560 042.

Respondents

(By Advocate Shri G. Shanthappa, Additional Standing Counsel for Central Government)



ORDER

Shri V. Ramakrishnan, Member (A)

We have heard Shri L.S. Chikkanna Goudar for the applicant and Shri G. Shanthappa for the respondents. We notice that the applicant has filed a memo. of appeal dated 25.4.93 as at Annexure A-7 which had not been disposed of by the department. After having waited for more than six months he had approached this Tribunal. Shri Shanthappa for the respondents informs us that the appeal is still pending. We direct the appellate authority who is respondent No. 2 to dispose of the pending appeal within three months from the date of receipt of a copy of this order by means of a speaking order. All the other contentions are left open.

2. With the above observation, the application is finally disposed of with no order as to costs.

5d/-

(A.N. VUJJANARADHYA)
MEMBER (J)

S&/-

(V. RAMAKRISHNAN) MEMBER (A)

TCV NETRATIVE

Section Officer
Central Anninistrative Tribunal

Bangalore Bench